

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 130
(IB)-397(PB)/2018

IN THE MATTER OF:

Bank of India
v.
Basic India Ltd.

.... Petitioner/Applicant

.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 05.07.2021

CORAM:

SH. BHASKARA PANTULA MOHAN
HON. ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP
For the Applicant

Mr. Shivnashu Kumar, Adv.
Mr. Rakshita Goyal Ms. Manisha Agrawal
Narain, advs.

ORDER

CA-1233/2019

Order reserved.

List all the pending applications for hearing on 11.08.2021.

— sd —

(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

— sd —

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)